## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 2132

### TO BE ANSWERED ON THE 15<sup>TH</sup> MARCH, 2022/ PHALGUNA 24, 1943 (SAKA)

### **INTERIM RELIEF FOR FLOOD AND RESTORATION WORKS**

# 2132. DR. BEESETTI VENKATA SATYAVATHI: SHRI N. REDDEPPA: SHRI KURUVA GORANTLA MADHAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the devastating combination of heavy rains, floods and the cyclone which affected Andhra Pradesh (AP) in 2021, if so, the details thereof;

(b) whether any Central assistance was provided to the State as an interim relief to tide over this time;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has revisited the State Government of Andhra Pradesh's request to release Rs. 1,000 crores as interim relief for flood and restoration works;

(e) if so, the details thereof and if not, the reasons therefor;

(f) whether the Inter-Ministerial Central Team (IMCT) was sent to assess the damage and losses caused by heavy rains in AP; and

(g) if so, the details thereof including the date of assessment after the disaster took place and if not, the reasons therefor?

#### ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (g): The primary responsibility for disaster management rests with

the State Governments concerned. The State Governments undertake

relief measures in the wake of natural disasters from the State Disaster Response Fund (SDRF), already placed at their disposal, in accordance with the Government of India's approved items and norms. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

State Government of Andhra Pradesh vide their letter dated 22.11.2021 had informed about the damages caused by heavy rains to crops, roads, transmission lines etc. to the tune of Rs. 6054.29 crore and requested for the immediate release of Rs. 1000 crore for restoration and relief operations.

The Central Government, without waiting for the Memorandum from the State Government of Andhra Pradesh, had constituted an IMCT on 23<sup>rd</sup> November, 2021, for on the spot assessment of damages. IMCT visited the State on 26-29 November, 2021. Further, in the Memorandum submitted on 9th December, 2021, the State Government has sought an assistance of Rs. 1026.74 crore for immediate relief/ restoration. Based on the report of IMCT and recommendations of Sub-Committee of the National Executive

-2-

Committee (SC-NEC), the High Level Committee (HLC) has approved an amount of Rs. 351.43 crore to the State Government of Andhra Pradesh, which has since been released to the State Government.

Besides, during the current financial year 2021-22, the State Government has been allocated Rs 1192.80 crore under SDRF, which includes Rs 895.20 crore as Central share and Rs 297.60 crore as State share. The Central share of Rs. 895.20 crore has been released, in advance, to the Government of Andhra Pradesh in two installments of Rs. 447.60 crore each.

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